

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
RAJYA SABHA
UNSTARRED QUESTION NO - 3750
ANSWERED ON- 05/04/2023

SUBSIDY AND PROMOTION FOR ELECTRIC VEHICLES

3750. DR. KANIMOZHI NVN SOMU:
DR. M. THAMBIDURAI:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government has any subsidy scheme for Electric Vehicles carrying both commuters and load and if so, the details thereof and if not, the reasons therefor;

(b) whether Government has finalized the modalities to impose ban on Government vehicles of over 15 years old in a phased manner;

(c) the number of older vehicles, to be scrapped from 1st April, 2023 onwards every year in the next five years, State-wise; and

(d) the steps taken by Government to buy new vehicles to replace the older vehicles and the total cost to be incurred for next five years?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) The Government notified Phase-II of FAME India Scheme for a period of five years commencing from 1st April, 2019 with a total budgetary support of Rs. 10,000 crores. This phase mainly focuses on supporting electrification of public & shared transportation, and aims to support through demand incentive 7090 eBuses, 5 lakh e-3 Wheeler, 55000 e-4 Wheeler Passenger Cars and 10 lakh e-2 Wheeler.

(b) MoRTH has issued GSR Notification 29(E) dt 16.01.2023 which provides that Certificate of registration for vehicles owned, by Central, States and UT governments and their Departments, Local government (Municipal Corporations or Municipalities or Panchayats), State Transport Undertakings, PSUs and other Autonomous bodies with the Central Government and State Governments, shall not be renewed after the lapse of fifteen years, from the date of initial registration of the vehicle. This rule does not apply to the special purpose vehicles (armoured and other specialised vehicles) used for operational purposes for defense of the country and for the maintenance of law and order and internal security.

(c) A total of 11,025 vehicles (7,750 private vehicles and 3,275 government vehicles) have been scrapped till 31.03.2023 by the Registered Vehicle Scrapping Facilities. Further, 24 State/UT Governments have reported 2,56,935 government-owned vehicles older than 15 years.

(d) 1. The Central Government has provided incentives to State Governments for implementation of Vehicle scrapping Policy. Department of Expenditure, Ministry of Finance has included an incentive of Rs. 2000 crore for the States in its ongoing scheme for 'Special Assistance to States for Capital Investment 2022-23'. The incentive amount is linked to the achievement of milestones by States as per the detailed guidelines issued vide letter dated 16.12.2022.

2. The Scheme for Special Assistance to States for Capital Investment has been extended for the financial year 2023-24 by the Government and the incentive amount to the States has been increased to Rs. 3000 crores, to incentivise scrapping of State Government vehicles which are older than 15 years, waiver of liabilities on old vehicles, providing tax concessions to individuals for scrapping of old vehicles and setting up of automated vehicle testing facilities.
